

राजस्थान सरकार  
विधि एवं विधिक कार्य विभाग

क्रमांक प.19(1)न्याय/2014

जयपुर दिनांक: 01.11.2019

::ORDER::

माननीय राजस्थान उच्च न्यायालय के प्रस्तावानुसार राज्य सरकार द्वारा जिला न्यायाधीश संवर्ग के निम्नांकित अधिकारीगण को अपने पदीय कर्तव्य के अतिरिक्त उनके नाम के सम्मुख अंकित रिक्त पद पर अग्रिम आदेशों तक एतद्वारा नियुक्त/पदस्थापित किया जाता है।

| S.No. | Name of officer with present post SARVA SHRI/MS. :                     | Name of the vacant posts of which the Presiding Officer appointed in addition to his/her own duties |
|-------|--|---|
| 1.    | REETA TEJPAL<br>JUDGE, FAMILY COURT NO. 1,<br>AJMER                    | JUDGE, FAMILY COURT NO. 2, AJMER  |
| 2.    | SATISH CHANDRA KAUSHIK<br>JUDGE, FAMILY COURT NO. 1,<br>ALWAR          | JUDGE, FAMILY COURT NO. 2,<br>ALWAR   |
| 3.    | TANVEER CHOUDHARY<br>JUDGE, FAMILY COURT NO. 1,<br>BHARATPUR           | JUDGE, FAMILY COURT NO. 2,<br>BHARATPUR.  |
| 4.    | VINOD KUMAR SONI<br>JUDGE, FAMILY COURT NO. 1,<br>BIKANER              | JUDGE, FAMILY COURT NO. 3,<br>BIKANER   |
| 5.    | SAHAB RAM MOTYAR<br>JUDGE, FAMILY COURT NO. 2,<br>JODHPUR METROPOLITAN | JUDGE, FAMILY COURT NO. 3,<br>JODHPUR METROPOLITAN, JODHPUR   |
| 6.    | RAMA SHANKERVERMA<br>JUDGE, FAMILY COURT NO. 1,<br>UDAIPUR             | JUDGE, FAMILY COURT NO. 2,<br>UDAIPUR   |

Note-

1. The officers shall dispose off minimum 40% additional work as per circular of standard of work.
2. The cases in which direction of higher Court for time bound disposal of case shall be decided on priority basis.

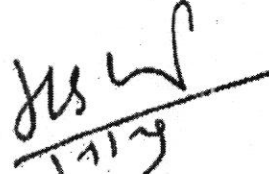
राज्यपाल की आज्ञा से

01/11/19  
प्रमुख शासन सचिव

Contd - - - 2

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय, जोधपुर को उनके पत्र क्रमांक 10208 दिनांक 31.10.2019 के क्रम में।
2. संबंधित अधिकारी मार्फत रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय, जोधपुर।
3. संबंधित अधिकारी की निजी पत्रावली।
4. रक्षित पत्रावली।

  
संयुक्त शासन सचिव

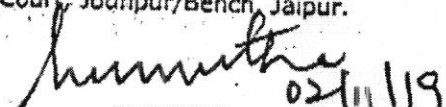
**RAJASTHAN HIGH COURT, JODHPUR**

**No.Estt.b2(v)1/WA/2019/10308**

**Date :02.11.2019**

Copy forwarded to the following for information and necessary action:-

- 1.The Registrar-Cum-Principal Secy. to Hon'ble the Chief Justice, RHC Jodhpur/Bench, Jaipur.
- 2.The Secretary to the Law Minister, Government of Rajasthan, Jaipur.
- 3.P.S. to All Hon'ble Judges at Jodhpur.
- 4.The Principal Secy. to the Govt., Law Department-Cum-Legal Remembrance, Rajasthan, Jaipur.
- 5.The Secretary to the Govt. of Raj., Department of General Administration (Gr.2), Jaipur.
- 6.The Secretary, Lokayukta, Sachivalaya, Jaipur.
- 7.The Accountant General, Rajasthan, Jaipur.
- 8.The Registrar General / Registrar (Vig.)/(Admn.)/(Rules)/(Class.)/(Exam.)/OSD(F&I)/(Judicial) Rajasthan High Court, Jodhpur and Registrar hq. At Delhi.
- 9.The Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to distribute the copies of this order to all the Hon'ble Judges sitting at Jaipur through P.S., Member Secretary, Rajasthan State Legal Services Authority and all the Judicial Officers posted in the Registry at Jaipur Bench, Jaipur.
- 10.Concerned District & Sessions Judges with the request to serve/circulate the copy of this order to the concerned Family Courts/Officers/Treasury Officers as per direction issued vide this office letter No 17022 dated 08.10.2015
- 11.The Director, Rajasthan State Judicial Academy, Jodhpur.
- 12.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.
- 13.All administration sections.

  
02/11/19  
**REGISTRAR (ADMN.)**